

NO ESCAPE CBDT chairman says investors carrying out crypto transactions have not been declaring such income, warns that dept has enough data

chairman Central Board of Direct Taxes, JB Mohapatra said.

The fact that this is getting taxed on one April 30/22 under the new regulations is a little bit of a surprise. The transactions which have been in progress earlier are not to be taxed.

Mohapatra said there was no clarity yet about under what head the transactions are to be taxed transactions before April 1.

There is no statutory guidance or any set of rules as to how the transactions from the CBDT as under what head it will be taxed, whether it will be taxed under the head "income" or from other sources or capital gains or anything," he said, adding that it will be decided by the department on the nature of transactions.

As regards the new tax on the suggestions on the matter.

He said that the government is giving a relief for the middle class, he said that 8% of the taxpayers were before the government and the government has accepted that 8% of the taxpayers will have a deduction of 8% of the taxable income. The government has decided to give a relief of 8% of the taxable income to the taxpayers who are in the middle class. The government has decided to give a relief of 8% of the taxable income to the taxpayers who are in the middle class. The government has decided to give a relief of 8% of the taxable income to the taxpayers who are in the middle class.

Move to take export focus away from SEZs and make them WTO-compliant

[illegible]

Sets tone for faster growth on the journey to become a \$5-trillion economy

policy, the industry is committed to sharing its insights and expertise with the government and the public. "We are personally delighted with this move by the government as it resonates with our company's and my own commitment to the cause of sustainability," says Gati Shakti's president, "and our focus on sustainability through natural and clean financing, PFI on green energy and the creation of funds will go a long way in helping India's efforts to meet climate change goals for a sustainable future."

[illegible]

Muntazir.Abbas@timesinternet.in

ce-over long-term evolution)
call on an indigenously-developed 4G network.

Public Notice
M, Civil Engineering Department
NATIONAL MUNICIPAL COUNCIL
C-2, SHAHID BHAGAT SINGH PLACE
Market New Delhi - 110001

Advertisement of Tender Notice.
T-215661-1.
The National Municipal Council is
procurement for Design, Build, Operate
and Maintain system in NDMC Area.

Information
High e-procurement solution: 31.01.2022
NDMC Conference Room, 3rd Floor, Palki
at 11.00 A.M.
List of tenders through e-procurement
system.

2.02.2022, W

FORM A

C E M E N T L t d.

		₹ in Crores			
Sl. No.	Particulars	Consolidated			
		Three Months ended 31.12.2021	Three Months ended 31.12.2020	Nine Months ended 31.12.2021	Year ended 31.03.2021
1	Total Income from Operations	1,285.68	1,259.84	3,820.06	4,727.44
2	Profit before Interest/Depreciation & Taxes (EBITDA)	191.76	248.62	678.52	1,011.22
3	Net Profit/(Loss) for the Period (before Tax and Exceptional Items)	100.00	143.28	405.40	583.83
4	Net Profit/(Loss) for the Period before Tax (after Exceptional Items)	99.99	143.27	405.38	556.06
5	Net Profit/(Loss) for the Period after Tax (after Exceptional Items)	65.76	118.43	289.22	421.12
6	Total Comprehensive Income for the period (after tax) (after tax) (after Value ₹ 'S-	64.88	114.19	281.52	407.61
7	Securities Premium Account	2,273.09	1,681.14	2,273.09	2,635.70
8	Securities Premium Account	86.65	86.65	86.65	86.65

NOTICE

Notice is hereby given that a meeting of Board of Directors of

4. Company Information (highlighted in yellow)	U171249196900002874
5. Company Name	WILLIAMS GROUP INC.
6. Company Identification No. a. State	WY
7. Address of the registered office of corporate domicile	Wiley Woods, P.O. Mails, Cheyenne - 82001
8. Address of the principal office of corporate domicile	Wiley Woods, P.O. Mails, Cheyenne - 82001
9. Responsible officer a. Responsible officer's name	John J. Pickett
10. Responsible officer's title	President
11. Responsible officer's address	John J. Pickett, 10000 W. Highway 100, Cheyenne, WY 82001
12. Responsible officer's telephone	307.632.8100
13. Responsible officer's e-mail	jpickett@williamsco.com
14. Responsible officer's fax	307.632.8100
15. Responsible officer's e-mail	jpickett@williamsco.com
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a) Basic :	5.45	9.69	23.78	34.45
b) Diluted :	5.45	9.69	23.78	34.45
15. Capital Redemption Reserve	25.64	25.64	25.64	25.64

16	Debture Redemption Reserve	37.50	60.40	37.50	37.50
17	Debt Service Coverage Ratio (in times)	2.00	2.40	2.49	1.87
18	Interest Service Coverage Ratio (in times)	5.23	5.09	6.23	5.27

Notes:

1 The above results have been reviewed by the Audit Committee and approved by the Board of Directors at their respective meetings held on 27th February 2022. The Auditors of the Company have carried out a 'Limited Review' of the same.

2 Standalone Financial Information of the Company, pursuant to Regulation 471(b) of SEBI (LODR) :

Particulars	Three Months ended	Three Months ended	Nine Months ended	Year ended
	31.12.2021	31.12.2020	31.12.2021	31.03.2021
Turnover	1209.84	1213.45	3592.75	4459.18
Operating Profit (EBITDA)	162.84	212.46	574.65	864.22
Profit before Tax (Before Exceptional Items)	90.99	127.15	360.37	527.51
Profit before Tax (After Exceptional Items)	90.99	127.15	360.37	496.59
Profit after tax	59.24	102.31	254.49	363.82

3 The above is an extract of the detailed format of Quarter ended 31st December 2021 Financial Results filed with the Stock Exchanges under Regulation 33 of the SEBI (Listing Obligations and Disclosure Requirements) Regulations, 2019. The full format of the Standalone & Consolidated Quarterly Financial Results are available on the websites of Stock Exchanges at www.bseindia.com and www.nseindia.com and

Company Depository participants Company's Registrar & Transfer Agent (KFINTTECH) which will be used for sending official documents through e-mail in future.

Notice is hereby given that the National Company Law Judicial, Jaspur bench of the Hon'ble Justice (Retired) J. K. Laxmi, is hereby constituted to resolve the insolvency resolution process of Suzuki Textiles Limited on January 31, 2022.

The creditors of Suzuki Textiles Limited, are hereby called upon to submit the list of claims by or before February 14, 2022 to the interim resolution professional mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic mail only to the interim resolution professional.

The financial creditors shall submit their claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorized representative from among the list of insolvency professionals mentioned against entry No. 13 to act as authorized representative of the class - Home remedies.

Submission of false or misleading proofs of claim shall attract penalties.

Prashant Agrawal
(Interim Resolution Professional)
Suzuki Textiles Limited
Date : 03.02.2022

JK LAKSHMI PRO+ **JK LAKSHMI CEMENT** **PLATINUM HEAVY DUTY** **JKLC SIXER** **JK LAKSHMI Power Mix** **JK LAKSHMIPLAST CRYSTAL PLASTER** **JK SMART POLY**

ADMIN OFFICE: NEHRU HOUSE, 4, BAHADUR SHAH ZAFAR MARG, NEW DELHI - 110002
REGD. OFFICE: JAYKAYPURAM - 307019, DIST. SIKRHI, RAJASTHAN
WEBSITE: WWW.JKLAKSHMICEMENT.COM | E-mail: jklc_investors@jklmail.com | Fax No. 91-011-23722251 | CIN : L74999RJ1938PLC019511